IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP No. 03(ND)/2017

IN THE MATTER OF:

HealthFore Technologies Ltd. and Oscar Investments Ltd.

.....Petitioner

SECTION: Under Section 230-232 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner:

Mr. Mahesh Agarwal, Mr. Rajeev Kumar, Advs.

For the Respondent

For the ROC

Mr. Manish Raj, Company Prosecutor

For the OL, Delhi

Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

Order

On account of order passed by Hon'ble the Supreme Court on 11.08.2017 in Special Leave to Appeal (C) No. (S) 20417/2017, the hearing of the present case is deferred to 15th March, 2018 as requested by the learned Counsel for the petitioner.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

R. VARADHARAJAN Member (Judicial)

07.12.2017 V Sethi